

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00212/2019

Jabalpur, this Thursday, the 14th day of November, 2019

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Alok Nayak, S/o Shri Anand Mohan Nayak, aged about 30 years, R/o Vivekanand Colony, Damoh, District – (M.P.)
-Applicant

(By Advocate – Shri KVS Sunil Rao)

V e r s u s

1. Union of India through its General Manager Railway, Indra Market, Jabalpur (M.P) 482001.
2. Mukhya Karmik Officer, Western Central Railway, Indra Market, Jabalpur (M.P) 482001.
3. Chief Medical Director Central Railway Hospital, Western Central Railway, Indra Market, Jabalpur (M.P) 482001.
4. MD Central Railway Hospital Western Central Railway, Indra Market, Jabalpur (M.P) 482001

-Respondents

(By Advocate – Shri A.S. Raizada)

O R D E R (O R A L)

Through this Original Application, the applicant is seeking direction to the respondents to decide his representation dated 25.07.2018 (Annexure A-8) regarding his appointment as Bungalow Peon with the respondent department.

2. The case of the applicant is that respondent No.4 issued a recommendation letter dated 22.02.2016 (Annexure A-1) for appointment of applicant as fresh face sub-Bungalow Peon. On the basis of the said recommendation, the Senior Personnel Officer, West Central Railway, Jabalpur issued a letter dated 24.03.2016 (Annexure A-3) addressed to the Director, Madhya Pradesh State Open School for verification of educational certificate of the applicant, which was responded by letter dated 26.03.2016 (Annexure A-4). Thereafter, the applicant filed a representation dated 09.08.2016 (Annexure A-5) before the respondent No.2 praying for his medical examination. Since no action was taken on his representation, he filed Original Application No.200/296/2018 before this Tribunal, which was dismissed as withdrawn on 03.04.2018 with liberty to the applicant to pursue the matter with the department. In pursuance to the order of this Tribunal, the applicant submitted a representation dated 25.07.2018 (Annexure A-8) to the respondent No.2. However, the same has not been decided till date.

3. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed

to consider and decide his representation (Annexure A-8) in a time-bound manner.

4. I feel that prayer of the applicant is genuine particularly when the representation (Annexure A-8) has been filed in pursuance to the order of this Tribunal dated 03.04.2018 in Original Application No.200/296/2018. Accordingly, the competent authority of the respondent department is directed to consider and decide the applicant's representation dated 25.07.2018 (Annexure A-8), if not already decided, within a period of 60 days from the date of receipt of certified copy of this order. For this purpose, the applicant must supply copy of the O.A along with Annexure to the competent authority of the respondent department. The decision, so taken, shall be reasoned and speaking, which shall also be communicated to the applicant.

5. With the above direction, this Original Application is disposed of at the admission stage itself. Needless to say that this Tribunal has not commented on merits of the case.

**(Ramesh Singh Thakur)
Judicial Member**

am/-